

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (JUDL.)

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5/11/09

Copy of Judgment order along with Notice dated 30/10/2009 has been prepared and send to the D/section for issuing to the Applicant & Resptrs by Regd. post.

Free copies of the
both side standing
counsel by hand.

D/No.

~~5/11/09~~

Dtd.

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

O.A. No.225 of 2009

DATE OF DECISION 30.10.2009

Shri K.Chandra Dhan Singha

.....Applicant/s.

Shri A.Ahmed

.....Advocate for the
Applicant/s.

- Versus -

U.O.I. & Ors

.....Respondent/s

Shri M.U.Ahmed, Addl.C.G.S.C.

.....Advocate for the
Respondents

CORAM

THE HON'BLE MR.MUKESH KUMAR GUPTA, MEMBER (J)

THE HON'BLE MR.MADAN KUMAR CHATURVEDI, MEMBER (A)

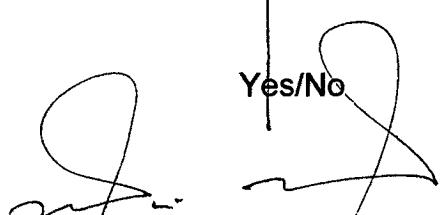
1. Whether Reporters of local newspapers may be allowed to see the Judgment?
2. Whether to be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?

Yes/No

Yes/No

Yes/No

Judgment delivered by


Hon'ble Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 225 of 2009

Date of Order: This, the 30th of October, 2009

HON'BLE SHRI MUKESH KUMAR GUPTA, MEMBER (J).

HON'BLE SHRI MADAN KUMAR CHATURVEDI, MEMBER (A).

Sri K.Chandra Dhan Singha
Son of Late Bokul Singha
Number-8886366-X
Office Superintendent
Office of the Director Defence
Security Corps.H.Q 101 Area
PIN: 908 101
C/O: 99 APO.

.....Applicant

By Advocate: Mr.A.Ahmed.

-Versus-

1. The Union of India represented by
the Secretary to the Govt. of India
Ministry of Defence, South Block-101
New Delhi-110 001.
2. The Deputy Director General
Defence Security Corps
General Staff Branch
Army Headquarters, West Block-III
R.K.Puram
New Delhi – 110 066.
3. The General Officer Commanding
Head Quarters, 101 Area
PIN: 908101
C/O 99 APO.
4. The Director of Defence Security
Corps, Head Quarters 101 Area
Pin-908101, C/O 99 APO.
5. The Director
Defence Security Corps
Head Quarters Eastern Command
Fort William, Kolkata-700021.
6. The Chief Records Officer
Defence Security Corps
Records Mill Road
Cannanore, PIN: 670 013

Kerala.

.....Respondents

By Advocate: M.U.Ahmed, Addl. C.G.S.C.

ORDER (ORAL)
30.10.2009

MUKESH KUMAR GUPTA, MEMBER (J):

By present O.A, Shri K. Chandra Dhan Singha, Applicant seeks direction to Respondents to grant him leave under leave not due for periods 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009. It is contended that for earlier period he had submitted a representation on 10.06.2009 (Annexure-4) which had been recommended by superior authority but no final order has been passed. Later on, based on certain medical advices, he has again applied for leave under leave not due for later period, as noticed hereinabove, but same has also not been considered. Thus, it is contended that Applicant is entitled to be granted leave under leave not due, as prayed for, and Respondents are not justified in deducting salary from Applicant for aforesaid periods.

2. On query raised by the Bench, Shri A.Ahmed, learned counsel for the Applicant fairly pointed out that neither there was any medical certificate in respect of later part of leave nor any such recommendation has been made by concerned medical doctor. Furthermore, no representation has been preferred by Applicant before the competent authority for grant of leave for later part, as prayed for.

3. In the circumstances, Shri A.Ahmed, learned counsel for Applicant states that he would be satisfied if present O.A. is disposed of granting liberty to Applicant to file detail and comprehensive representation highlighting his grievances along with all supporting

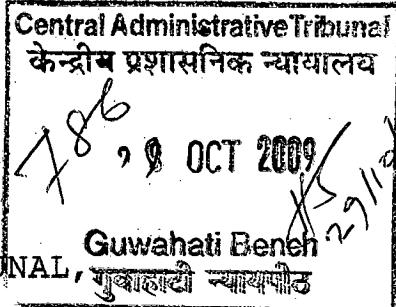
documents and issue direction to Respondents to consider and dispose of same. Acceding to said request of learned counsel for Applicant, present O.A. is disposed of with liberty to file comprehensive representation along with all relevant documents within a period of one month from today and if such representation is made, competent authority shall consider and dispose of same by passing reasoned and speaking orders within next two months from the date of its receipt. Shri M.U.Ahmed, learned Addl. Standing counsel for Respondents was present.

4. O.A. is disposed of, as above. No costs.

~~Not noticed~~
(MADAN KUMAR CHATURVEDI)
MEMBER (A)


(MUKESH KUMAR GUPTA)
MEMBER (J)

/BB/



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 225 OF 2009.

Shri K. Chandra Dhan Singha

Applicant

- Versus -

The Union of India & Others

Respondents

SYNOPSIS

The Applicant is a Central Government Defence Civilian employee. Presently he is working as Office Superintendent in the office of the Director Defence Security Corps Head Quarter 101 Area C/O-99 APO. In the month of April 2009 he had suffered from Mild Hepatomegaly with fatty changes and Small Type I Left Renal and was under treatment of Dr. (Mrs) K.M.Patir, Chief Medical Officer, Central Government Scheme Dispensary No.1, Guwahati since 16.04.2009 to 25.04.2009. The Applicant applied for leave before the competent authority under the leave not due of the Central Civil Services (leaves) Rules 1972. Inspite of his credit of leaves under the leave not due of the Central Civil Services (Leaves) Rules 1972 the Respondents have not granted the leave not due to the Applicant. Being aggrieved he submitted a representation before the OI/C, Legal cell, HQ 101, C/O 99 APO. The office of the Respondent No.3 vide letter dated 29.05.2009 returned the representation of the Applicant for taking up his complain/grievance before the CO/OC and thereafter the Chain of Command. Accordingly he submitted his representation on 10.06.2009 through proper channel for redressal of his grievances before the OC Troops, HQ 101 Area, PIN-908101 C/O 99 APO. The

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Guwahati Bench

representation dated 10.06.2009 has been recommended by the Office-in-Charge. But the competent authority have not taken any steps in to the matter. Again in the month of July 2009 the Applicant suffered from BILATERAL EARLY OSTEOARTHRITIS and was under treatment of Dr. (Mrs) K.M. Patir, Chief Medical Officer, Central Government Scheme Dispensary No.1, Guwahati w.e.f. 23.07.2009 to 24.08.2009. Thereafter the Applicant submitted all the relevant medical documents with certificates before the competent authority for grant of leave not due under his credit for the aforesaid periods. The competent authority again refused to consider his claim for grant of leaves of the aforesaid periods under the leave not due for the periods from 23.07.2009 to 24.08.2009.

Hence this Original Application for seeking justice into this matter.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 225 OF 2009.

Shri K. Chandra Dhan Singha

Applicant

- Versus -

The Union of India & Others

Respondents

LIST OF DATES

16.04.2009 to 25.04.2009 Para: 4.3	Applicant was under treatment of Dr. (Mrs) K.M.Patir, CMO, central Government Health Scheme, Dispensary No.1, Guwahati for Mild Hepatomegaly with fatty changes and Small Type I Left Renal Cysts.
22.05.2009 Para : 4.5 Annexure : 2	Applicant submitted a representation before the OI/C, Legal Cell, HQ 101 Area, C/O 99 APO for granting leave not due under the Central Civil Service (Leaves) Rules 1972.
29.05.2009 Para 4.6 Annexure 3	The office of the Respondent No.3 returned the representation dated 22.05.2009 of the Applicant for taking up his complain/grievance before the CO/OC and thereafter chain of Command
10.06.2009 Para:4.6 Annexure-4	The Applicant submitted representation before the OC troops, HQ 101 Area, C/O 99 APO for redressal of his grievances.
23.07.2009 to 24.08.2009 Para : 4.7	Applicant was under treatment of Dr. (Mrs) K.M.Patir, CMO, central Government Health Scheme, Dispensary No.1, Guwahati for BILATERAL EARLY OSTEOARTHRITIS.

Date - 29.10.2009

Filed by:

Nuruddin Ahm
Advocate

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 225 OF 2009.

Shri K. Chandra Dhan Singha

Applicant

- Versus -

The Union of India & Others

Respondents

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Date:- 29.10.2009

Filed by

Nuruddin Ahmed
Advocate

FILED BY

Shri K. C. Dhan Singh
Office Superintendent
Central Administrative Tribunal
Guwahati Bench
Through Advocate
K. Chandra Dhan Singh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 225 OF 2009.

BETWEEN

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

Shri K. Chandra Dhan Singh
Son of Late Bokul Singha
Number-8886366-X
Office Superintendent
Office of the Director Defence
Security Corps. H.Q101Area
Pin-908101, C/O 99 APO

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Guwahati Bench
गुवाहाटी न्यायालय

Applicant

-AND-

1. The Union of India
represented by the Secretary to the
Government of India,
Ministry of Defence, South Block-101,
New Delhi, Pin-110011.
2. The Deputy Director General
Defence Security Corps
General Staff Branch,
Army Head Quarters, West Block III,
R. K. Puram, New Delhi, Pin-110066.
3. The General Officer Commanding
Head Quarters 101 Area
Pin-908101, C/O 99 APO.
4. The Director of Defence Security
Corps, Head Quarters 101 Area
Pin-908101, C/O 99 APO.
5. The Director
Defence Security Corps.
Head Quarters Eastern Command
Fort William, Kolkata-700021.
6. The Chief Record Officer,
Defence Security Corps,
Records Mill Road,
Cannanore, Pin-670013, Kerela.

Respondents

K. Chandra Dhan Singh

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Guwahati Bench
গুৱাহাটী ন্যায়পৌঠ

DETAILS OF APPLICATION:

1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This Application is not made against any particular order but it is made for seeking a direction from this Hon'ble Tribunal to the Respondents to adjust the credit of the leaves of the Applicant under the leave not due for the periods of 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009. Further, the Applicant humbly prays before this Hon'ble Tribunal to give direction to the Respondents for grant of his leaves under leave not due for the periods of 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the instant application is within the jurisdiction of this Hon'ble Tribunal.

3) LIMITATION:

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1] That your humble Applicant is a citizen of India and as such, he is entitled to all rights and privileges guaranteed under the Constitution of India.

4.2] That your Applicant begs to state that he is a Central Government Defence Civilian Employee. Presently he is working as Office Superintendent in the Office of the

K. Chandra Khan Singh

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Director Defence Security Corps, Head Quarter
Guwahati Area
pin-908101 C/O 99 APO.

4.3] That in the month of April 2009 the Applicant your suffered from Mild Hepatomegaly with fatty changes its and Small Type I Left Renal Cysts. He was under the treatment of Dr. (Mrs.) K.M. Patir, Chief Medical Officer, Central Government Health Scheme Dispensary No-1, Guwahati since 16.04.2009 to 25.04.2009 and diagnosed by Piramal Diagnostics, Skylab Assam under the reference of Central Government Health Scheme Dispensary No-1. The Chief Medical Officer, Dr. (Mrs) K.M. Patir has also certified that the Applicant was under her treatment and period of his absence from duty of 10 days w.e.f. 16.04.2009 absolutely necessary for the restoration of his health.

Copies of the Medical certificates and Diagnostic Reports of the Applicant are annexed herewith and marked as ANNEXURE-1.

4.4] That the Applicant applied for 10 (ten) days leaves w.e.f. 16.04.2009 to 25.04.2009 before the competent authority under the leave not due of the Central Civil Services (Leaves) Rules 1972. The relevant portion of Rule 31 of leave not due is quoted below for kind perusal of this Hon'ble Tribunal:-

"31. Leave not due:- (1) Save in the case of leave preparatory to retirement, Leave not due may be granted to a Government servant in permanent employ or quasi-permanent employ (other than a military officer) limited to a maximum of 360 days during the entire service on medical certificate subject to the following conditions-

a) The authority competent to grant leave is satisfied that there is reasonable prospect of the Government servant returning to duty on its expiry;

R. Chandra Singh

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Guwahati Bench

b) Leave Not Due shall be limited to the half pay leave he
is likely to earn thereafter;

c) Leave Not Due shall be debit against the half pay leave
the Government servant may earn subsequently."

4.5] That your Applicant begs to state that inspite of his credit of leaves under the Leave Not Due of the Central Civil Services (leaves) Rules 1972 the Respondents have deducted his salary for the periods of 16.04.2009 to 25.04.2009 from his salary bill without assigning any reason. Being aggrieved by the deduction of his salary, he submitted a representation on 22.05.2009 before the O I/C Legal cell, HQ 101 Area, C/O 99 APO for redressal of his grievances.

Copy of the representation dated 22.05.2009 is annexed herewith and marked as ANNEXURE-2.

4.6] That the office of the Respondent No.3 vide letter No.62502/Civ/A1 dated 29.05.2009 returned the representation of the Applicant and requested him to take up his complain/grievance before the CO/OC and thereafter the Chain of Command. Accordingly the Applicant submitted his representation on 10.06.2009 through proper channel for redressal of his grievances before the OC Troops, HQ 101 Area, PIN-908101 C/O 99 APO. The representation dated 10.06.2009 has been recommended by his Officer-in-Charge. However, till date the Respondents have not taken any steps for grant of leave not due under the credit of the Applicant.

Copy of the letter No.62502/Civ/A1 dated 29.05.2009 is annexed herewith and marked as ANNEXURE-3.

Copy of the representation dated 10.06.2009 submitted by the Applicant is annexed herewith and marked as ANNEXURE-4.

K. Chandrachan Singh

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गुवाहाटी न्यायालय

4.7] That in the month of July 2009 the Applicant suffered from BILATERAL EARLY OSTEOARTHRITIS. He was under the treatment of Dr. (Mrs.) K.M. Patir, Chief Medical Officer, Central Government Health Scheme Dispensary No-1, Guwahati since 23.07.2009 to 24.08.2009. Thereafter, he submitted all the relevant medical documents with certificate before the competent authority for grant of leave not due under his credit for the aforesaid periods. But the Respondents authority again refused to consider his claim for grant of leaves of the aforesaid periods under the leave not due and deducted his salary for the periods from 23.07.2009 to 24.08.2009. Hence, finding no other alternative the Applicant approached before this Hon'ble Tribunal for seeking justice into this matter.

Copies of the Medical certificates and diagnostic reports of the Applicant is annexed herewith and marked as ANNEXURE-5.

4.8] That your Applicant begs to submit that he has a strong prima-facie case in his favour. The action of the Respondents for not granting his credit of leaves under leave not due of the Central Civil Services (leaves) Rules 1972 for the periods from 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009 are arbitrary, illegal, unjust and violative of the established principles of service jurisprudence.

4.9] That it is respectfully submitted in the premises of aforesaid, it is a fit case wherein your lordship in the interest of justice would be please to interfere by passing a direction to the Respondents to grant the leave not due under the credit of the Applicant for the periods from 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009 or otherwise the Applicant will suffer irreparable loss and injury.

R. Chandra dhan Singh

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Guwahati Bench

গুৱাহাটী ন্যায়পৌঁঠ

4.10] That it is stated the action of the state and its instrumentalities are to be just, fair and reasonable and such authorities cannot adhere to unfair procedure. Fair procedure is the essence and the legitimate expectation of a citizen cannot be whittled down by adopting an unfair procedure.

4.11] That your applicant submits that the actions of the Respondents is mala-fide, with a motive behind and without of jurisdiction.

4.12] That your Applicant submits that the actions of the Respondents are in violation of the fundamental as well as other constitutional rights guaranteed under the constitution of India.

4.13] That this application is filed bonafide and for the interest of justice.

5] GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, on the above narrated facts and circumstances, the actions of the Respondents are prima facie illegal, mala fide, arbitrary and without jurisdiction.

5.2] For that, the Applicant has submitted his 10 (ten) days and 33 (Thirty three) days of leave application under the leave not due with all necessary medical documents w.e.f. 16.04.2009 to 25.04.2009 and w.e.f. 23.07.2009 to 24.08.2009 respectively, therefore, the Respondents is bound to give the necessary sanctions to the aforesaid leaves under the credit of the Leave not due. Hence, the action of the Respondents is not sustainable in the eye of law as well as facts of the case.

5.3] For that, the Applicant has followed all the necessary procedure under the Central Government Health Scheme, the

K. Chandra Mohan Singh

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Guwahati Bench

শান্তিকুণ্ড ন্যায়পুর

Chief Medical Officer of Central Government Health Scheme has certified that the period of absence of the Applicant for 10 (ten) days and subsequent 33 (Thirty three) days respectively absolutely necessary for restoration of his health. Therefore, the not-granting the leave not due to the Applicant by the Respondents is illegal, improper and also not sustainable in the eye of law.

5.4] For that, the medical treatment of the Applicant is genuine and under extreme medical grounds, therefore, it should be considered by the Respondents by granting the Applicant leaves for the aforesaid periods under the credit of his leave not due.

5.5] For that, the deduction of the salary of the Applicant without granting the leave not due for the periods of 10 (ten) days w.e.f. 16.04.2009 to 25.04.2009 and for 33 (Thirty three) days w.e.f. 23.07.2009 to 24.08.2009 respectively are whimsical, arbitrary, unjustified and also without giving any cause or causes.

5.6] For that, being a model employer the Respondents cannot adopt a discriminatory and prejudice attitude towards the Applicant.

5.7] For that, the Applicant has submitted all the medical diagnosis reports and relevant certificates for his absence periods before the Respondents. Therefore, the Respondents cannot deny the genuine medical treatment of the Applicant which he has undergone from 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009 respectively.

5.8] For that, the Applicant is suffering from mental anxiety and financial hardships without his any fault since his deduction of salary by the Respondents.

K. Chandra dhan Singh

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Guwahati Bench

5.9] For that, the Respondents have violated the fundamental Rights of the Applicant guaranteed under the Constitution of India.

5.10] For that, the Respondents have violated the principle of natural justice.

5.11] For that, in any view of the matter the action of the Respondents are not sustainable in the eye of law.

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

6] DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the Applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7] MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the Applicant further declares that he has neither filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court or authority, nor any such application, writ petition or suit is pending before any of them.

8] RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the Applicant most respectfully prays that Your Lordships may be pleased to admit this application,

K. Chandra Chhun Singh

79 (CIT 20)

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Guwahati Bench

Case No. 1

call for the records of the case, issue notices to the Respondents as to why the relief and/or relief(s) sought for by the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relief:

8.1] To grant the leave not due under the Central Civil Services (leave) Rules 1972 to the Applicant for the period of 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009 respectively under the credit of the Applicant.

8.2] To pay the salary of the Applicant by granting the leave not due for the period of 16.04.2009 to 25.04.2009 and 23.07.2009 to 24.08.2009 respectively.

8.3] To pass any other appropriate relief or relief(s) to which the Applicant may be entitled and as may be deemed fit and proper by the Hon'ble Tribunal;

8.4] To pay the cost of the application.

9] INTERIM ORDER PRAYED:

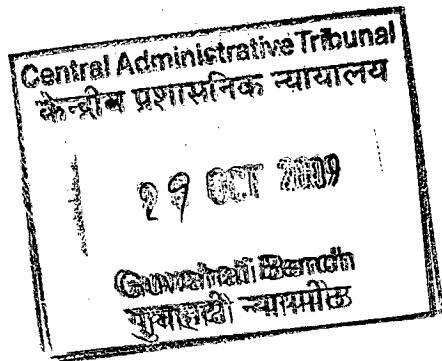
At the stage the Applicant has not prayed for any interim order from this Hon'ble Tribunal. The Hon'ble Tribunal may be pleased to pass any appropriate interim order as Your Lordships may deem fit and proper.

10] Application is filed through Advocate.

R. Chandra Chandra Singh

11] Particulars of I.P.O. :-

I.P.O. No. :- 39 G 435860
Date of Issue :- 27.10.2009
Issued from :- Guwahati G.P.O.
Payable at :- Guwahati

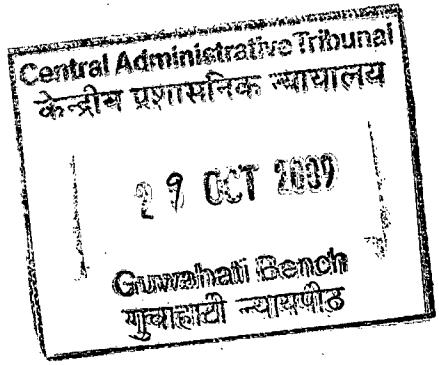


12] LIST OF ENCLOSURES:

As stated above.

Verification

R. Chandra dhan Singh



VERIFICATION

I, Sri K. Chandra Dhan Singha, aged about 52 years son of late K. Bokul Singha Number 8886366 - X, Office Superintendent in the Office of the Director Defence Security Corps HQ 101 Area Pin - 908101 C/o - 99 APO, do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.2, 4.3 (Partly), 4.4, 4.5, 4.6 (Partly), 4.7 (Partly) are true to my knowledge, and those made in paragraph nos. 4.3 (Partly), 4.6 (Partly), 4.7 (Partly) are being matters of record are true to my information derived therefrom which I believe to be true and those made in paragraph no 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 29th day of October 2009 at Guwahati.

K. Chandra Dhan Singha
DECLARANT

002804

भारत सरकार/GOVERNMENT OF INDIA

केन्द्रीय प्रधान स्वास्थ्य योजना, दिल्ली
CENTRAL GOVERNMENT HEALTH SCHEME, DELHI

प्रार्थी के हस्ताक्षर/Signature of APPLICANT

छुट्टी या छुट्टी के अवधि लड़ाने मा उस छुट्टी के परिवर्तन के लिए सिफारिश
के लिए किए सए अधिकारियों का चिकित्सा प्रमाण-पत्र

Medical Certificate for officers recommended for leave or extension or
commutation of leave

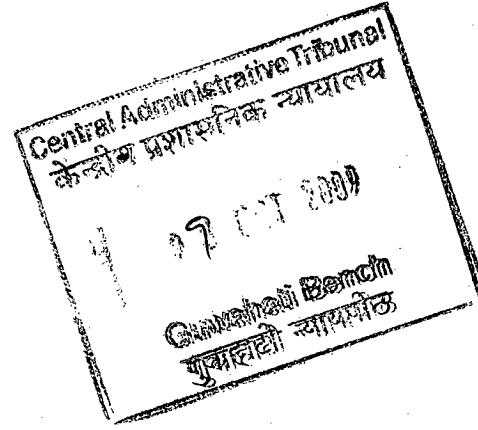
मैं रोगी की अनानुरूप व्यक्तिगत परीक्षा के बाद
प्रमाणित करता हूँ कि
मंत्रालय/कार्यालय के जिनके हस्ताक्षर ऊपर हैं
..... से पीड़ित हैं और मेरा विचार है कि
तारीख के की अवधि तक

इन्होंने से अनपरिस्थित रहना उनके स्वास्थ्य लाभ के लिए अत्यावश्यक है।

I, D.A. M. P. C. M., After careful personal examination
of the case hereby certify that
of the Defence /D/ Ministry/Office whose signature is given above,
is suffering from A cut, Chancery, P. C. M. I. G. I. consider that
a period of absence from duty of 10 days with effect
from 16.4.09 absolutely necessary for the restoration of his/her
health.

दिनांक/Dated, the 16/4/09

16/4/09 पात्र
चिकित्साधिकारी/Medical Officer



ATTESTED
ADVOCATE

क्रम संख्या A
Serial No.

Nº 031699

भारत सरकार

GOVERNMENT OF INDIA

केन्द्रीय स्वास्थ्य सेवा योजना

(एक्स-रे जांच पत्र)
(X-Ray Examination Form)

टोकन संख्या
Token No.

19355

रोगी का नाम
Name of patient

किस अंग विशेष की जांच होनी है
Exact part to be examined

संक्षिप्त क्लिनिकी टिप्पणियाँ Brief clinical notes

पिछली एक्स-रे जांच, यदि हो, और तारीख
Previous X-Ray Examination, if any and date

(कृपया इस फार्म के साथ पिछली एक्स-रे फिल्में भेज दें) (Please send previous X-Ray films with this form)

३४

528 A

① X-ray evap. - part

② VSH - wheel side

⑤ Blood = traces of HbT in the
Sugar R

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

Gujarati Books ગુજરાતી ખાલીગેઠ

and panic be aptly exp

चिकित्सा अधिकारी *Medical Officer*

तारीख
Date

एक्स-रे तकनीशियन के हस्ताक्षर *Signature of X-Ray Technician*

विविरण जाँच सं०
Radio-logical Examination No.

इस्तेमाल की गई फिल्मों की संख्या और आकार
Number and size of films used

ATTESTED
M
ADVOCATE

Piramal Diagnostics

Skylab Assam

Piramal Diagnostic Services Pvt. Ltd.
G.K. Marg, Lower Parel, Mumbai - 400 013

Patient Details

Registration Date : Saturday, April 18, 2009
Name : Mr. K C Singh
Gender : Male
Age : 52 Years
Registration No. : 910AW00013055

Doctor Details

Dr. KANCHAN MIRI PATIR
MBBS, DO

Centre Details

CENTRAL GOVERNMENT HEALTH
SERVICES (D)

BIOCHEMISTRY

TEST

BLOOD GLUCOSE RANDOM

RESULT

108

UNIT

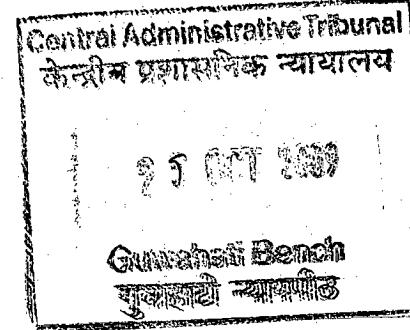
mg/dL

Note: Random plasma glucose level equal to greater than 200 mg/dL accompanied by sign & symptoms of diabetes mellitus is diagnostic of diabetes mellitus.

URIC ACID 6.2

mg/dL 2.6 - 7.2

**** End of Report ****



Reported on : Saturday, April 18, 2009 4:41:06PM
Printed on : Sunday, April 19, 2009 8:33:21AM

G. S. Road, Ulubari, Guwahati - 781007, □ Tel : (0361) 2520117, 2466082, 2462740

Dr. Spandan Sarmah, DCP

ATTESTED
①
ADVOCATE

Piramal Diagnostics

Skylab Assam

Patient Details

Registration Date : Saturday, April 18, 2009
 Name : Mr. K c Singh
 Gender : Male
 Age : 52 Years
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Piramal Diagnostic Services Pvt. Ltd.
 G.K. Marg, Lower Parel, Mumbai - 400 013

Doctor Details

Dr. KANCHAN MIRI PATIR
 MBBS , DO

Centre Details

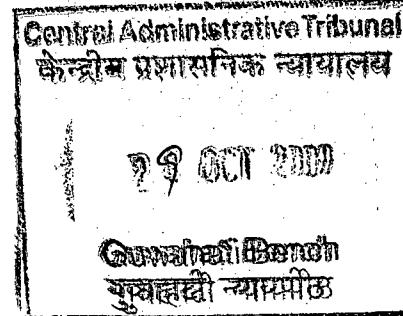
CENTRAL GOVERNMENT HEALTH
 SERVICES (D)

**BLOOD RE
 HAEMATOLOGY**

TEST	RESULT	UNIT	REFERENCE RANGE
HAEMOGLOBIN	14.1	gm%	13.0 - 18.0
TC	6700	/cumm.	4000 - 11000
DLC			
NEUTROPHILS	70	%	40 - 75
LYMPHOCYTES	24	%	20 - 45
MONOCYTES	1	%	1 - 10
EOSINOPHILS	5	%	1 - 6
ESR	7	mm (AEFH)	1 - 10

Method:WESTERGREN

**** End of Report ****



Reported on : Saturday, April 18, 2009 4:42:16PM
 Printed on : Sunday, April 19, 2009 8:33:21AM

G. S. Road, Ulubari, Guwahati - 781007. □ Tel : (0361) 2520117, 2466082, 2462740

Spandan Sarmah
 Dr. Spandan Sarmah, DCP

ATTESTED
 @
 ADVOCATE

Piramal Diagnostics

Skylab Assam

Piramal Diagnostic Services Pvt. Ltd.
G.K. Marg, Lower Parel, Mumbai - 400 013

Patient Details
Registration Date : Saturday, April 18, 2009
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Gender : Male
Age : 52 Years
Registration No. : 910AW00013055

Doctor Details
Dr. KANCHAN MIRI PATIR
MBBS, DO

Centre Details
CENTRAL GOVERNMENT HEALTH
SERVICES (D)

SONOGRAPHY

ULTRASONOGRAPHY OF WHOLE ABDOMEN

Liver : It is mildly enlarged in size and show diffuse bright in echotexture. Intrahepatic portal and hepatic venous systems are normal. No intrahepatic mass lesion is seen. Biliary radicles are not dilated.

Gall Bladder : Gall bladder is not seen -- status Post cholecystectomy.

Common Bile Duct : Common Bile Duct measures 7 mm in diameter and appears normal. No intraluminal calculus or mass lesion is seen.

Pancreas : Pancreas is seen in its entirety and shows normal echotexture. MPD is not dilated. No calcification or mass lesion is seen. No peripancreatic collection seen.

Spleen : Spleen is normal in size and echotexture. No focal lesion or calcification is seen.

Kidneys : Both the kidneys are normal in size, shape, contour, position and echotexture. Cortico-medullary differentiation is intact. No calculus or hydronephrosis is seen. 12-18mm cysts are seen in left kidney. Right and left kidneys measure 113 mm and 106 mm in length. Ureters are not dilated.

Urinary Bladder : Urinary bladder is normally distended. No significant wall thickening is noted. No calculus or demonstrable intrinsic pathology is noted. Both the VUJ are free.

Prostate : Prostate is normal in size, outline and echotexture. No focal mass is seen. Prostate measures 45 x 31 x 24 mm with approximate estimated volume of 18 gms

Seminal Vesicles : Seminal vesicles show normal echoanatomy.

No ascites or adenopathy is seen.

No pleural or pericardial effusion is seen.

IMPRESSION : USG REVEALS --

- 1) MILD HEPATOMEGALY WITH GRADE II FATTY CHANGES.
- 2) SMALL TYPE I LEFT RENAL CYSTS.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

29 OCT 2009

Guwahati Bench
गুৱাহাটী ন্যায়পৌর

**** End of Report ****

Dr. Santanu Dutta, MD
Consultant Radiologist

Printed on : Saturday, April 18, 2009 12:17:37PM

Dr. P. Sarma, MD
Consultant Radiologist

Dr. Shantanu Barua, DMRD
Centre Head & Consultant Radiologist

G. S. Road, Ulubari, Guwahati - 781007, Tel : (0361) 2520117, 2466082, 2462740

ATTESTED
W
ADVOCATE

Piramal Diagnostics

Skylab Assam

Piramal Diagnostic Services Pvt. Ltd.
G.K. Marg, Lower Parel, Mumbai - 400 013

Patient Details

Registration Date : Saturday, April 18, 2009
Name : Mr. K c Singh
Gender : Male
Age : 52 Years
Registration No. : 910AW00013055

Doctor Details

Dr. KANCHAN MIRI PATIR
MBBS, DO

Centre Details

CENTRAL GOVERNMENT HEALTH
SERVICES (D)

XRAY**CHEST (PA VIEW)**

Lung fields do not reveal any active parenchymal lesion.

Pleural angles are clear and domes of the diaphragm are of normal contour.

Cardio-thoracic ratio is within normal limits.

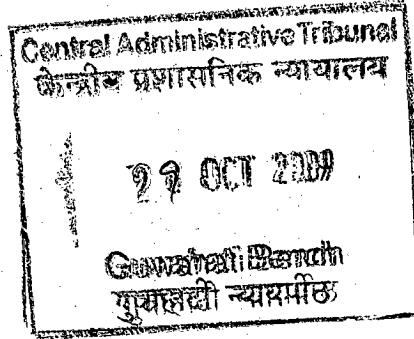
Hilar shadows are normal.

Bony thorax is intact.

Soft tissue shadows are normal.

- RADIOLOGICAL FEATURES ARE WITHIN NORMAL LIMITS.

**** End of Report ****



Dr. Santanu Dutta, MD
Consultant Radiologist

Printed on : Saturday, April 18, 2009 3:55:20PM

Dr. P. Sarma, MD
Consultant Radiologist

Dr. Shantanu Barua, DMRD
Centre Head & Consultant Radiologist

G. S. Road, Ulubari, Guwahati - 781007, □ Tel : (0361) 2520117, 2466082, 2462740

ATTTESTED
M
ADVOCATE

002807

1-NO-15558

पारा विभाग/GOVERNMENT OF INDIA

केन्द्रीय प्रशासन रक्षालय शौगंगा, दिल्ली
CENTRAL GOVERNMENT HEALTH SCHEME, DELHI

प्रार्थी के हस्ताक्षर/Signature of APPLICANT

छुट्टी या छुट्टी के अवधि बढ़ाने या उस छुट्टी के परिवर्तन के लिए सिकारिश
के लिए किए गए अधिकारियों का चिकित्सा प्रमाण-पत्र
Medical Certificate for officers recommended for leave or extension or
commutation of leaveमैं रोगी की ध्यानपूर्वक व्यक्तिगत परीक्षा के बाद
प्रमाणित करता हूँ कि
मन्त्रालय/वार्यालय के जिनके हस्ताक्षर ऊपर हैं
..... से पीड़ित हैं और गेरा विचार है कि
तारीख की अवधि तकइयूटी से अनुपस्थित रहना उनके स्वास्थ्य लाभ के लिए अत्यावश्यक है।
I, Mr. K. S. Chatterjee, C.M.O. After careful personal examination
of the case hereby certify that Mr. K. S. Chatterjee,
of the Ministry/Office whose signature is given above,
is suffering from acute abdomen and I consider that
a period of absence from duty of 05 days with effect
from 25-4-2009 absolutely necessary for the restoration of his/her
health.दिनांकित/Dated, the 25-4-2009

चिकित्साधिकारी/Medical Officer

केन्द्रीय प्रशासनिक न्यायालय/C.M.H.S. Dispensary

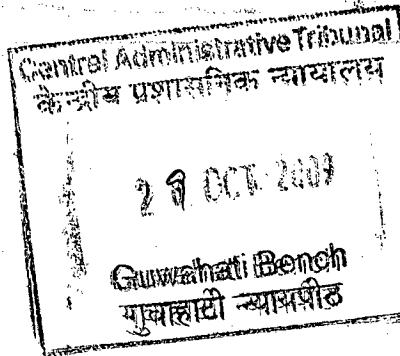
C.I. (C.M.H.S. Dispensary)

श्री प्रभ. ओ (उन्न एक दसवीं)

C.M.O. (F.C.)

भ. ब. वा. वा. पुराणी

C.M.H.S. Guwahati



ATTESTED
M
ADVOCATE

CGHS, GUWAHATI
PATIENT REFERRAL SLIP

DISPENSARY NO.1

Disp. OPD No. 5234/09
Dated 25.4.09

HS Token No. 25.555

Name of the Patient Dr. K. Ch. Singha

Name of the Card Holder Do

Address of the Card Holder H.C. 101 area.

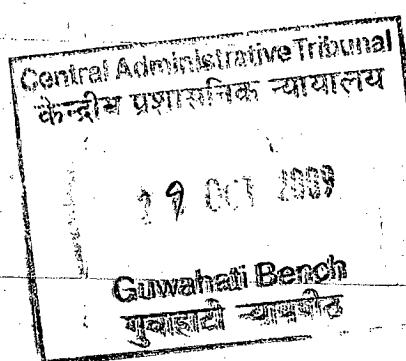
Residential Address of the
Beneficiary Taluk, Keshabpur

Medical Diagnosis Mild Hepatomegaly & grade II fatty
change & left renal cyst.
Sign of gastro-enteritis / Hernia, Groin
Wart on tarsal plate

Date 25.4.09

Signature of the Referring Doctor
Name & Designation with Seal

Dr. (महामाता) R. M. Patir
Dr. (Mrs) R. M. Patir
Dr. R. M. Patir (एन एफ एस डी)
C. M. O (एफसी)
Dr. R. M. Patir (एन एफ एस डी)
Guwahati, Assam



ATTESTED
AD/2009/18

To

The Q I/C Legal cell
HQ 101 Area
Pin - 908101
C/O 99 APO

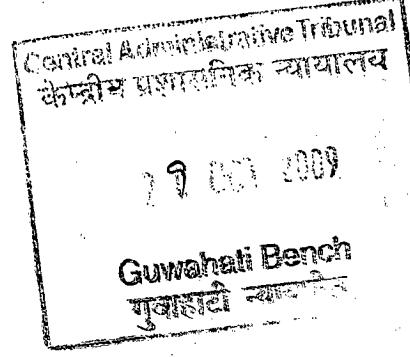
(Through Adm. Comdt Station Cell HQ 101 Area)

Sub : Deduction of Salary

Sir,

1. I beg the honour to state the following few lines for your kind attention and necessary favourable action please.
2. That Sir, I No. 8886366X Asst K C Singha serving with HQ 101 Area DSC Branch since Dec 2006, I applied for 10 days leave (Leave not due) on extreme medical grounds wef 16 Apr 2009 to 25 Apr 2009 as advised by the Doctor. Copy of Advice certificate as well as all the connected medical examination reports were also enclosed with the application.
3. Sir, during my leave period a order was issued by Director DSC with the view of GOC HQ 101 Area for my attachment with Sth Cell. Accordingly I have reported to Sth Cell on 27 Apr 2009 vide Movement Order No. 12916/DSC dated 27 Apr 2009 issued by Dir DSC.
4. Sir, I signed my acquittance roll for a sum of Rs 21752/- as monthly salary for the month of Apr 2009. But I found credit only Rs 13266/- in my salary account without any reason for the deduction.
5. Therefore, I requested that the matter may please be examined and necessary appropriate legal decision kindly be taken at your end and the amounts deducted from my salary may please be refunded, if the rules provided Sir.

Thanking you Sir



Dated : 22 May 2009

Enc: Connected Med docs

Yours faithfully

(K C Singha)

Asst

ATTESTED
④
ADVOCATE

Mil Tel : 6547
E-Mail : Army Web : aagl_101a@army.mil
SIGNET : A101_AAGL

Mukhyalaya 101 Area
HQ 101 Area
PIN - 908101
C/O 99 APO

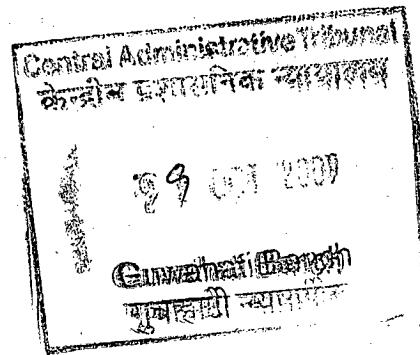
62502/Civ/A1

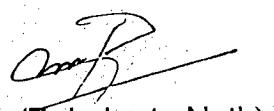
29 May 09

✓ Str Cell HQ 101 Area
PIN - 908101
C/o 99 APO

DEDUCTION OF SALARY : SHRI KC SINGHA

1. Ref your letter No 652/2/Est dt 23 May 09.
2. You are requested to advise the indl to take up his complaint/ grievance with the CO/OC and thereafter the chain of comd.
3. Hence, complaint recd vide your letter quoted above is returned herewith in original.




(Debabrata Nath)
Col
Col D&V

Encls : As above.

ATTESTED
M
ADVOCATE

To

The OC Troop
HQ 101 Area
Pin - 908101
C/O 99 APO

(Through proper channel)

Sub : Deduction of Salary

Sir,

1. I beg the honour to state the following few lines for your kind attention and necessary favourable action please.

2. That Sir, I No. 8886366X Asst K C Singha serving with HQ 101 Area DSC Branch since Dec 2006. I applied for 10 days leave (Leave not due) on extreme medical grounds w.e.f 16 Apr 2009 to 25 Apr 2009 as advised by the Doctor. Copy of Advice certificate as well as all the connected medical examination reports were also enclosed with the application.

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4. Sir, I signed my acceptance roll for a sum of Rs 21752/- as monthly salary for the month of Apr 2009. But I found credit only Rs 13266/- in my salary account without any reason for the deduction.

5. Therefore I requested that the matter may please be examined and necessary appropriate legal decision kindly be taken at your end and the amounts deducted from my salary may please be refunded if the rules provided Sir.

Thanking you Sir.

Yours faithfully

(K C Singha)
O/S

Dated : 10 Jun 2009

REMARKS BY O/C ECHN

Recommended/Not Recommended

Station : C/O 99 APO

Dated : 10 Jun 2009

Sd/- x x x
(R B Lyall)
Lt Col
O/C ECHN

21

ATTESTED
M
ADVOCATE

REMARKS BY ADM COMDT

Recommended/Not Recommended

Station : C/O 99 APO

Dated : Jun 2009

Central Administrative Tribunal
केन्द्रीय दस्तावेज न्यायालय

29 OCT 2009

Guwahati Bench

REMARKS BY ESTABLISHMENT OFFR

Recommended/Not Recommended

Station : C/O 99 APO

Dated : Jun 2009

ATTESTED
M
ADVOCATE

केन्द्रीय सरकार स्वास्थ्य योजना
CENTRAL GOVERNMENT HEALTH SCHEME

चिकित्सालय
Dispensary.....

क्रम सं०
Serial No.....

नाम
Name.....

रोग
Disease.....

1608/09

टोकन सं०/Token

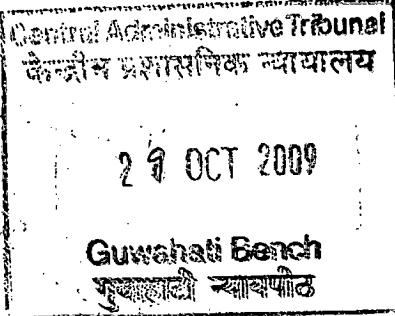
पारमिट सं०/Permit

15555

No.....

आयु, स्त्री या पुरुष
Age & Sex : 52 m (Self)

तारीख Date	इलाज Treatment
22.7.05	1/0.300m 3 Pads
22 JUL 2009	① F. Nasal 300 ② F. Glucagon 15 1/0.300
	③ Driptal 2 2/3



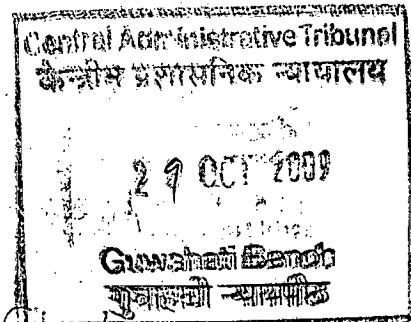
प्रभासमुटेकील/MGIPKTol—39 H.Q. Civil/05-C6—(632/F/05)—20-12-05—6,000 Pads.

ATTESTED
@
ADVOCATE

संघ नियमित नियमित
कानूनी विवरण
कानूनी विवरण

9
15

23.7.05



① By - Dikshita - Is -
सराचारदास इन गल
रेग्म

② P. Suresh
D. Ward No. 1

③ Sonal Patel - T. Selen Ch. (21)

2 JUL 2009

R. B. S.

26.2.08

Mr. Mr. MZ

2000 नियमित
नियमित

प्रति 1 दिन
नियमित

नियमित
नियमित

ATTESTED
ADVOCATE



Skylab Assam

Patient Details

Registration Date : Friday, July 24, 2009
Name : Mr. K c Singha
Gender : Male
Age : 52 Years
Registration No. : 910AW00028166

Doctor Details

Dr. KANCHAN MIRI PATIR
MBBS, DO

Centre Details

CENTRAL GOVERNMENT HEALTH
SERVICES (D)

XRAY

BOTH KNEE JOINTS (AP & LAT VIEWS) :

Small marginal condylar osteophytes are seen on right side medially.

Polar osteophytes are also noted in the patella on both the sides.

Lateral intracondylar eminences are prominent on both the sides.

Joint spaces are maintained.

- BILATERAL EARLY OSTEOARTHRITIS.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

29 OCT 2009

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

**** End of Report ****

Printed on : Friday, July 24, 2009 1:33:55PM

Dr. Santanu Dutta, MD
Consultant Radiologist

Regd Office : Piramal Tower, Peninsula Corporate Park, G.K. Marg, Lower Parel, Mumbai-400 013

Dr. P. Sarma, MD
Consultant Radiologist

Dr. Shantanu Barua, DMRD
Centre Head & Consultant Radiologist

AI TESTED
② ADVOCATE

Patient Details

Registration Date : Friday, July 24, 2009
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 Gender : Male
 Age : 52 Years
 Registration No. : 910AW00028166

Doctor Details

Dr. KANCHAN MIRI PATIR
MBBS , DO

Centre Details

CENTRAL GOVERNMENT HEALTH
SERVICES (D)

BIOCHEMISTRY

TEST

BLOOD GLUCOSE RANDOM

RESULT

168

UNIT

mg/dL

Note: Random plasma glucose level equal to greater than 200 mg/dl
accompanied by sign & symptoms of diabetes mellitus is diagnostic of diabetes mellitus.

URIC ACID

5.3

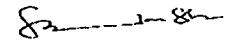
mg/dL

2.6 - 7.2

**** End of Report ****

Guwahati Bench
Guwahati, Assam
19 Oct 2009

Reported on : Friday, July 24, 2009 3:44:38PM
Printed on : Friday, July 24, 2009 3:47:48PM


Dr. Spandan Sarmah, DCP

Consultants

Dr. Bulbul Hazarika, MD (Path) • Dr. Spandan Sarmah, DCP • Dr. Basanta Sonowal, MD (Path) • Dr. Runumi Chowdhury, MD (Micro)

ATTTESTED
ADVOCATE

Patient Details

Registration Date : Friday, July 24, 2009
 Name : Mr. K c Singha
 Gender : Male
 Age : 52 Years
 Registration No. : 910AW00028166

Doctor Details

Dr. KANCHAN MIRI PATIR
MBBS , DO

Centre Details

CENTRAL GOVERNMENT HEALTH
SERVICES (D)

**BLOOD RE
HAEMATOLOGY**

TEST	RESULT	UNIT	REFERENCE RANGE
HAEMOGLOBIN	13.3	gm%	13.0 - 18.0
TC	5800	/cumm.	4000 - 11000
<u>DLC</u>			
NEUTROPHILS	63	%.	40 - 75
LYMPHOCYTES	33	%.	20 - 45
MONOCYTES	1	%.	1 - 10
EOSINOPHILS	3	%.	1 - 6
ESR	19	mm (AEFH)	1 - 10

Method:WESTERGREN

**** End of Report ****

2 OCT 2009

Guwahati

Reported on : Friday, July 24, 2009 3:44:44PM
 Printed on : Friday, July 24, 2009 3:47:48PM

Spandan Sarmah
Dr. Spandan Sarmah, DCP

ATTESTED
ADVOCATE

Consultants
Dr. Bulbul Hazarika, MD (Path) • Dr. Spandan Sarmah, DCP • Dr. Basanta Sonowal, MD (Path) • Dr. Runumi Chowdhury, MD (Micro)

Patient Details

Registration Date : Friday, July 24, 2009
Name : Mr. K C Singha
Gender : Male
Age : 52 Years
Registration No. : 910AW00028166

Doctor Details

Dr. KANCHAN MIRI PATIR
MBBS, DO

Centre Details

CENTRAL GOVERNMENT HEALTH
SERVICES (D)

IMMUNOASSAYS

TEST	RESULT	UNIT	REFERENCE RANGE
RHEUMATOID FACTOR	4.0	IU/ML	0.00 - 10.00
C-REACTIVE PROTEIN	1.4	mg/L	0.0 - 3.0

Note:

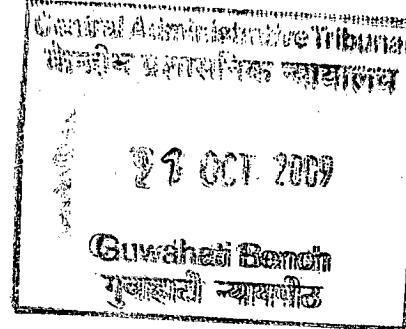
The C-Reactive Protein done here is equivalent to hs-CRP (high sensitive C-Reactive Protein)

Guidelines for hs-CRP for Cardiovascular Risk Prediction:

Levels	Relative Risk Category
< 1 mg/L	Low
1.0 - 3.0 mg/L	Average
> 3.0 mg/L	High
> 10.0 mg/L	Acute-Phase Response

Reference: AHA/CDC Statement. Circulation 2003; 107:499-511

**** End of Report ****



Reported on : Friday, July 24, 2009 3:44:48PM
Printed on : Friday, July 24, 2009 3:47:48PM

Spandan Sarmah
Dr. Spandan Sarmah, DCP

Consultants

Dr. Bulbul Hazarika, MD (Path) • Dr. Spandan Sarmah, DCP • Dr. Basanta Sonowal, MD (Path) • Dr. Runumi Chowdhury, MD (Micro)

ATTESTED
W
ADVOCATE

गुवाहाटी ज़िला विधान सभा
Dispensary No-4
देशभक्ति विकास बोर्ड
गुवाहाटी, गुवाहाटी-6

केन्द्रीय सरकार स्वास्थ्य योजना
CENTRAL GOVERNMENT HEALTH SCHEME

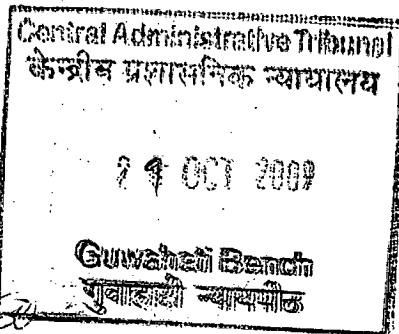
चिकित्सालय
Dispensary.....

क्रम सं० Serial No..... 10252/09 टोकन सं०/Token No..... 155-555
पारमिट सं०/Permit No.....

नाम Name..... R. Ch. Singh आयु, स्त्री या पुरुष Age & Sex..... 50
सेल्फ

रोग Disease.....

तारीख Date	इलाज Treatment
27/7/05	1. mg. 500 mg. → Bed rest B (in R = 600) 5 Oct 2005 M.L. - 5-3 R.M.L. 13. 3 → R.C. = 5000; R.C. = 63. 25 F.M.L. = 9 ; R.M.L. = 4. 0 C.R.M.L. = 0. 4. 2. Cap. Pads 6000 pads 3. 1000
27 JUL 2005	① Cap. Pads 6000 pads ② 1000



प्रभारामुट्टी/MGIPTKol-39 H.Q. Civil/05-C6-(6324/05)-20-12-05-6,000 Pads.

1 to Pay of one and
6000 for pads
27/7/05

ATTESTED
ADVOCATE

29749 CONO Tm

~~met #3~~ Dr

29.7.08

6 T. Merton St - (10)
O. W. A. C.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

29 JUL 2009

1-189

242

ATTESTED
M
ADVOCATE

10593/08

पुस्तक संख्या
Book No.

क्रम संख्या A.N.O. 031993
Serial No.

संघीय समिति
संघीय बोर्ड

भारत सरकार
GOVERNMENT OF INDIA
केन्द्रीय स्वास्थ्य सेवा योजना
CENTRAL GOVERNMENT HEALTH SCHEME
(एक्स-रे जांच पत्र)
(X-Ray Examination Form)

टोकन संख्या
Token No.

1555

रोगी का नाम
Name of patient

Mr. K. C. Sengar उम्र
Age A.

किस अंग विशेष की जांच होनी है
Exact part to be examined

① X-ray with some joint (Ad
Lak).

संक्षिप्त क्लिनिकी टिप्पणी
Brief clinical notes

② Anterior not imprees

05 AUG 1909

पिछली एक्स-रे जांच, यदि हो, और तारीख
Previous X-Ray Examination, if any and date

(कृपया इस फार्म के साथ पिछली एक्स-रे फिल्में भेज दें)
(Please send previous X-Ray films with this form)

चिकित्सा अधिकारी
Medical Officer

3/8/05

केंद्रीय औषधालय
C.G.H.S. Dispensary

तारीख
Date 3/8/05

कृपया (भीमरी) कृष्ण राम
कृष्ण (Mrs.) K. M. Patir

कृष्ण राम और (एन एफ एस एस)
कृष्ण राम (N.F.S.)

एक्स-रे तकनीशियत के हस्ताक्षर
Signature of X-Ray Technicla

कृष्ण राम (N.F.S.) (प्रतिक्रिया वाला)
कृष्ण राम (N.F.S.) (प्रतिक्रिया वाला)

रियरेंज जांच सं०
Radiological Examination No.

इस्तेमाल की गई फिल्मों की संख्या और आकार
Number and size of films used

ATTESTED
NO
ADVOCATE

केन्द्रीय सरकार स्वास्थ्य बोर्ड
CENTRAL GOVERNMENT HEALTH SCHEME

चिकित्सालय

Dispensary.....

क्रम सं.

Serial No.....

टोकन सं. / Token

15556

पारमिट सं. / Permit No.

नाम

Name.....

रोग

Disease.....

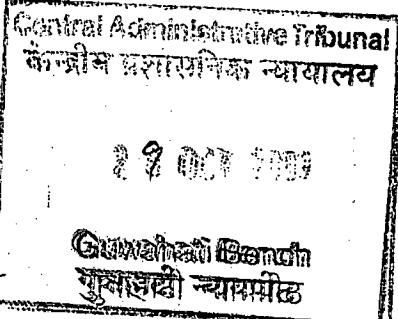
इलाज

Treatment

3/8/05

C/o No 7 am

II

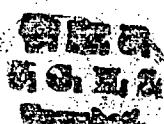


of copy over

as well

W.L.F. 7/8

✓ B. 8/8



प्रमाणमुटेकोल / MGIPTKol - 39 H.Q. Civil/05-06 - (632/F/05) - 20-12-05 - 6,000 Pads.

ATTESTED
M
ADVOCATE

9/10

मंत्री प्रतीक्षा विभाग
मंत्री प्रतीक्षा विभाग
मंत्री प्रतीक्षा विभाग
मंत्री प्रतीक्षा विभाग

केन्द्रीय सरकार स्वास्थ्य योजना
CENTRAL GOVERNMENT HEALTH SCHEME

चिकित्सालय

Dispensary.....

क्रम सं०

Serial No.....

टोकन सं०/Token

15555

पारमिट सं०/Permit No.

नाम

Name.....

K. C. Singh

आयु, स्त्री या पुरुष

Age & Sex.....

MC 8711

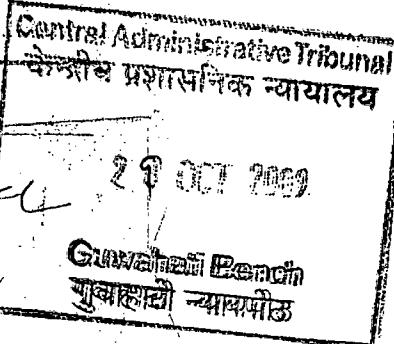
रोग

Disease.....

तारीख Date	इलाज Treatment
---------------	-------------------

21.8.05

06008 Free on all Govt. 21 OCT 2005



u to order in RTA

21/8/05

प्रभासमुटेकोल/MG IPTKol-39 H.Q. Civil/05-06-(632/F/05)-20-12-05-6,000 Pads.

ARRESTED
ADVOCATE

CGHS GUWAHATI
PATIENT REFERRAL SLIP

Dispensary No. 1

Disp. OPD No. 11493/09
Dated: 21-8-09

CGHS Token No. : 15555

Name of the Patient : Dr. K. Ch. Singh

Name of the Card Holder : Smt.

Office of the Card Holder : 101, Auy, C/O 99 Aa
with address

Residential Address of the
beneficiary : Jafra

Provisional Diagnosis : P.O.Gastrostatis 90% (Cramps)
Orthopedic special, Downton Hm
upper arm app 2 days, Dr. I.
C. A. (A. Pal)

Referred to

Dated:

21-8-09

21 AUG 2009

Signature of the Referring Doctor

CMO NO. 1
Disp. No. 1
G.H.S. Disp. No. 1
Guwahati

Name & Designation with seal

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

29 OCT 2009

Guwahati Bench
गुवाहाटी न्यायालय

ATTESTED
①
ADVOCATE